

ITEM NO.55

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos.27045-27046/2014

(Arising out of impugned final judgment and order dated 07/08/2013 in SB No. 2558/1991,16/07/2014 in CN No. 1367/2014 passed by the High Court of Judicature at Allahabad)

U.P. POWER CORP. LTD ETC ETC

Petitioner(s)

VERSUS

RAKESH KUMAR AND ORS ETC ETC

Respondent(s)

(With interim relief and office report)

Date: 14/09/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Pradeep Misra, AOR
Mr. Suraj Singh, Adv.

For Respondent(s) Mr. Tayenjam Momo Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

As the contesting respondent has been served, no
notice need be issued to the other respondents.

Let the matter be listed after six weeks.

(Chetan Kumar)
Court Master

(H.S. Parasher)
Court Master